

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 26

C.P. (IB)/356(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 28.03.2024

NAME OF THE PARTIES: **BANK OF MAHARASHTRA V/s MR.**
UMESH KRISHNA JOSHI

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

ORDER

1. Adv. Kartikee Korgaonkar for RP.
2. None present for the Financial Creditor as well as Personal Guarantor.
3. Last liberty to the Financial Creditor to remain present and argue the matter.
4. Last liberty to the Personal Guarantor to file reply failing which matter will be proceeded on the basis of material available on record on the next date of hearing.
5. List this matter on **19.04.2024** for hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna